

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

.....

Regn. No. OA-274/89

Date of Order 10.2.1989.

Shri Prabhati Lal

... Applicant.

Versus

Union of India & Ors.

... Respondents.

For the applicant

... Shri P.L. Mimroth,
Advocate.

For the respondents

.... None.

CORAM: Hon'ble Shri B.N.Jayasimha, Vice-Chairman(Admn.)
Hon'ble Shri P.K. Kartha, Vice Chairman (Judicial)

1. Whether Reporters of local papers may be allowed to see the Judgement? No
2. To be referred to the Reporter or not? No

JUDGEMENT (ORAL)

(Judgement of the Bench delivered by Hon'ble
Shri P.K.Kartha, Vice Chairman (Judicial).

...

Heard the learned counsel of the applicant. The relief claimed in the present application filed under Section 19 of the Administrative Tribunals Act,1985, is that the respondents should be directed to restore his pre-reversional position to the post of Chief Clerk held by him as on 12.3.1981 by quashing the impugned reversion orders with all consequential benefits. The learned counsel for the applicant drew our attention to Annexure A-1 which is the order of reversion dated 9.7.1982. Subsequently, he made a representation to the respondents against the impugned orders of reversion pursuant to which he was again promoted within six months. He submitted a representation to the respondents on 30th August,1983 (Annexure A-6) praying that his pre-reversional position should be restored. He has not received any reply to the said representation despite several reminders and subsequent representations. In our opinion, the subsequent reminders and representations would not have the effect

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of enlarging the period of limitation. The application has been filed long after the expiry of the period of limitation prescribed under Section 21 of the Administrative Tribunals Act, 1985. Therefore, the application is dismissed at the admission stage on the ground ^{that} it is barred by limitation.

P.K. Kartha

(P.K. Kartha)
Vice Chairman(Judl.)

B.N.Jayashimha

(B.N.Jayashimha)
Vice Chairman(Admn.)